

ANNUAL REPORT OF AND REVIEW ON ANIMAL WELFARE BOARD, MADRAS FOR 1-4-80 TO 31-3-81.

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN) : I beg lay on the Table a copy each of the following papers (Hindi and English versions) :—

(1) (i) Annual Report of the Animal Welfare Board, Madras, for the period from 1st April, 1980 to 31st March, 1981 along with Accounts and the Audit Report thereon.

(ii) Review by the Government on the working of the Animal Welfare Board, Madras, for the period from 1st April, 1980 to 31st March, 1981.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library . See No. LT-5513/82.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT AND ANNUAL REPORT OF AND REVIEW ON NATIONAL FEDERATION OF COOPERATIVE SUGAR FACTORIES LTD., NEW DELHI FOR 1980-81.

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI) : I bet to lay on the Table :—

(1) A copy of the Wheat Roller Flour Mills (Licensing and Control) (Second Amendment) Order, 1982 (Hindi and English versions) published in Notification No. G.S.R. 882 in Gazette of India dated the 20th October, 1982 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5514/82.]

(2) A copy each of the following papers (Hindi and English versions):—

(i) Annual Report of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

(ii) Review by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi for the year 1980-81.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-5515/82.]

12.18 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th October, 1982, agreed without any amendment to the Drugs and Cosmetics (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 11th October, 1982."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th October, 1982, agreed without any amendment to the Road Transport Corporations (Amendment) Bill, 1982, which was

passed by the Lok Sabha at its sitting held on the 12th October, 1982."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th October, 1982, agreed without any amendment to the Charitable Endowments (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 4th October, 1982."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Contingency Fund of India (Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 4th October, 1982 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Customs Tariff (Second Amendment) Bill, 1982, which was passed by the Lok Sabha at its sitting held on the 5th October, 1982, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

12.20 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

TENTH REPORT

SHRI P.V.G. RAJU (Bobbili) : I beg to present the Tenth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

12.21 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED INADEQUATE AND IRREGULAR SUPPLY OF POWER IN DIFFERENT PARTS OF THE COUNTRY.

SHRI MOHAMMAD ASRAR AHMAD (Badaun) : Sir, I call the attention of the Minister of Energy to the following matter of urgent public importance and request that he may make a statement thereon :

"Reported inadequate and irregular supply of power during the last few weeks in different parts of the country including Rajasthan, Haryana, Delhi, Uttar Pradesh, Bihar, Madhya Pradesh, Maharashtra and Gujarat resulting in losses to crops and set back to industrial production and the steps taken by the Government to improve the position."

(Interruptions)**

MR. DEPUTY-SPEAKER : Do not record. Only the calling attention and the Minister's reply will go